

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.131/2006

Monday this the 6th day of March 2006.

CORAM:

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

C.Sreenivasan
S/o C.Unichundan,
'Haritham',
Pulliparambu P.O.,
Malappuram District. Applicant

By Advocate M/s Santhosh & Rajan)

Vs.

1. Union of India represented by the Secretary, Ministry of Railways, New Delhi.
2. The Senior Divisional Personnel Officer, Southern Railway, Palakkad. Respondents

(By Advocate Smt. Sumathi Dandapani)

The Application having been heard on 6.3.2006
the Tribunal on the same day delivered the following

ORDER

HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for the applicant represents that he would be satisfied if a direction is given to the respondents to dispose of his representation (A2) by a speaking order. Learned counsel from the respondents states that they are not in receipt of the representation.

2. In the light of the reporting non-receipt of the representation, learned counsel for the applicant submits that the applicant shall submit a new representation which shall be self contained within a period of 15 days from today. The respondents are directed to consider and dispose of the same by a speaking order which shall be passed within three months

from today latest on or before 6.5.2006.

3. Respondents are also directed to file a compliance report within a week thereafter.

4. With the above directions the O.A. is disposed of No costs.

Dated the 6th March, 2006.



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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